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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

O.A.No. 612 of 2009

Cuttack, this the 20th day of October, 2011

Kanaka Sahoo	Applicant
	Versus	
Union of India & Ors.	Respondents

C O R A M:

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (ADMN.)
AND
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDICIAL)


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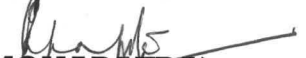
Heard.

At the out set, Learned Counsel for the Applicant submitted that since the representation at Annexure-A/8 dated 23.3.2009 is still pending with the authority; this OA may be disposed of with direction to the Respondents to dispose of the same and communicate the result in a reasoned order to the applicant within a stipulated period. This was opposed by the Respondents' Counsel on the ground that no such representation was received by the Respondents. No material has been filed by the applicant to substantiate the sending of the representation or receipt of the same by the Respondents ~~over~~ before filing this OA though onus lies on the applicant to establish the same. Be that as it may, representation as at Annexure-A/8 has since been received by Respondents through notice. Hence, the Respondents are directed to consider the same and communicate the decision in a well reasoned order to

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the applicant within a period of 120 days from the date of receipt of copy of this order. But we express no opinion on the merit of the matter as also on the MA No. 753/2009 filed seeking condonation of delay. OA is accordingly disposed of. No costs.


(A.K.PATNAIK)
Member(Judl.)


(C.R.MOHAPATRA)
Member(Admn.)